

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. CCP 193/1992 in  
OA 583/1987 and  
OA 1589/1987

Date of decision: 25.11.1992.

Shri V.K. Maini

...Petitioner

Versus

Shri N.N. Vohra, Secretary,  
Ministry of Defence

...Respondents

For the Petitioner

Shri H.P. Oberoi,  
Counsel

For the Respondents

Mrs. Raj Kumari  
Chopra, Counsel

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

This petition for taking action under the  
Contempt of Courts Act is dismissed as withdrawn  
without prejudice to the right of the petitioner to  
seek relief in appropriate proceedings.

*I.K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER (A)  
25.11.1992

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*V.S. Malimath*  
(V.S. MALIMATH)  
CHAIRMAN  
25.11.1992